

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 13**  
**IB/304/2020**

**IN THE MATTER OF:**

**Delhi Mediart Private Limited**

... **Applicant/Petitioner**

**Versus**

**Sanyog Healthcare Limited**

... **Respondent**

**Under Section: 9**

**Order delivered on 22.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Ankur Khandelwal

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Liquidator submitted that this Adjudicating Authority could order the Liquidation of the Corporate Debtor and in the process of liquidation the Corporate Debtor has already been sold as going concern. He pressed for an adjournment to take appropriate steps in the matter. At his request, the hearing is deferred to 04.11.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**